THE COURT OF THE CHIEF METROPOLITAN

MAGISTRATE,

TEES HAZARI DELHI

0340150/06435001

Securities and Exchange Board of India, a statutory body established under the provisions of Securities and Exchange Board of India Act, 1992, having its regional office at Block No.1, Rajendra Bhawan, Rajendra Place District Centre, New Delhi 110 008 and represented by its Manager Shri Ajay Srivastava.

...Complainant

Vs.

1. Growgreen Forest (India) Ltd.,

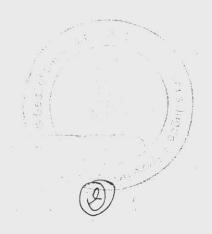
a company

incorporated under the provisions of Companies Act, 1956 and having its registered office at SCO 854, Manimajra, Chandigarh 160101.

Shri Ranjeet Verma, s/o not known complainant; Occupation the Accused No.1; Director of the







resident of 606, Sector 41A, Chandigarh.

 Shri Baldev Kumar s/o not known to the complainant; Occupation Director of the Accused No.1; resident of 606, Sector 41A, Chandigarh.

.....Accused

 Smt. Kamla Rani, w/o Shri Chander Mohan; Occupation Director of the Accused No.1; resident of House No.672, Sector –6, Chandigarh.

COMPLAINT UNDER SECTION 200 OF THE CODE OF
CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1)
AND 27 OF SECURITIES AND EXCHANGE BOARD OF
INDIA ACT, 1992



SEBI VS. GROWGREEN FOREST (INDIA) LTD.

07.12.12

Present.

Counsel for complainant.

Despite proclamation against the accused persons in newspaper Hindustan Times dtd. 20.10.12, however, there is no appearance on behalf of accused no. 2 Ranjeet Verma, accused no. 3 Baldev Kumar and accused no. 4 Kamla Rani. It appears that accused are absconding and keeping out of way of execution of warrants issued by the court, therefore the above named accused persons are declared proclaimed offender. File be consigned to the Record Room with liberty to the complainant to revive the case as and when accused are arrested.

(G.N. PANDEY)
ACMM(SPL ACTS), CENTRAL
DELHI/07.12.12

